[Shri F. H. Mohsin]

This cannot be tagged on to the Freedom Fighter's pension which has already been fixed. That is not relevant to the Bill before us. I can discuss it with him later.

I once again thank the hon. Members for their full support and I move that the Bill be taken into consideration.

MR. CHAIRMAN: Now, the question is:

"That the Bill further to amend the President's Pension Act, 1951, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: There are no amendments to clauses 2 to 4 I am putting them to the vote of the House

MR. CHAIRMAN: The question is:

"That Clauses 2 to 4 stand part the Bill."

The motion was adopted

Clauses 2 to 4 were added to the Bill.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI F. H. MOHSIN: I beg to move:

"That the Bill be passed."

MR CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

16.21 hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): I beg to move:

"That the Bill further to amend the Representation of the People Act, 1950 be taken into consideration".

Article 82 of the Constitution provides that upon the completion of each census, the allocation of seats in the House of the People to the States and the division of each State into territorial constituencies shall be readjusted by such authority and in such manner as Parliament may by law determine. It further provides that such readjustment shall not affect representation in the House of the People until the dissolution of the then existing House. There is a similar provision in article 170(3) of the Constitution in respect of the Legislative Assemblies of the States. In accordance with these provisions of the Constitution Parliament enacted the Delimitation Act, 1972 providing for the setting up of a Delimitation Commission The Delimitation Commission appointed under the Delimitation Act, 1972 has completed the work of final determination of the number and the extent of Parliamentary and Assembly constituencies in respect of all States and Union territories, except the Union territory of Arunachal Pradesh Under the provisions of the Government of Union Territories (Amendment) Act, 1975 the Election Commission has been entrusted with the task of determining the extent of the two Parliamentary constituencies and 30 Assembly constituencies in the Union territory of Arunachal Pradesh and the final orders of delimitation in this regard have also been issued.

The purpose of the amendments contained in the present Bill is to empower the Election Commission to consolidate all orders of delimitation into a single Order and to maintain the said Order up-to-date by correcting printing mistakes, etc. The First and the Second Schedules to the Representation of the People Act, 1950 are also being amend-

ed to reflect the correct position in regard to allocation of seats in Lok Sabha and in the State Legislative Assemblies as determined by the Delimitation Commission

Opportunity is also being taken to amend section 28(3) of the Representation of the People Act 1950 so as to bring the rule-making power of the Central Government under that Act in line with the recommendations of the Committee on Subordinate Legislation

With these remarks I commend the Bill for the consideration of the House

MR CHAIRMAN Motion moved

'That the Bill further to amend the Representation of the People Act, 1950 be taken into consideration'

SHRI DINESH JOARDER (Malda) Mr Chairman, Sir, this is not a big Bill The purpose is also very limited This Bill is only to fufil certain obligations of the Constitution as well as to re-allocate and allot seats in the Assemblies of the State Legislatures as well as the Lok Sabha in Parliament

Through this Bill new allotment of seats has been made to the different State Legislatures as well as the Lok Sabha and also the legislatures of the Union Territories on the basis of certain facts and principles that have come out during the last census held in 1971—population of a particular State the Union Territories ratio of the population in respect of the Scheduled Castes and the Scheduled Tribes The seats reserved for the Scheduled Castes and the Scheduled Tribes have been adjusted as per their number

In the first place my contention is this The Census Report in itself is not correct It is not correctly prepared There are certain facts I do not know whether the Law Minister here who is piloting the Bill is aware of these things But these are already in the records of the State Governments and also the Central Government and the Home Ministry In many States many of the scheduled castes and scheduled tribes have not been recorded as such because of certain considerations which may go against the equilibrium that is maintained in the particular State for their political activities or forming government of the ruling party and so on I can mention Assam for instance Many cases and many people belonging to neighbouring States and also that State have not been given that status of scheduled castes and scheduled tribes in various districts and taluks So this sort of discrimination is being made in Assam When this was pointed out by the Scheduled Castes and Scheduled Tribes Commission, Assam Government said no If we do that, then the political equilibrium that is existing in that State will be seriously disturbed They said that the political balance will be disturbed and so they cannot do that The Scheduled Castes Commission also reported this matter to the Home Ministry here The Home Minister expressed his inability to do anything So these things are going on

In the matter of delimitation we know how proper representation is not being given to the total population of scheduled castes and scheduled tribes In allotment of seats an area is chosen where their representation is much less There is a neighbouring area where a person is elected and they want that his case may not be jeopardised and that seat should not be disturbed The other seat where the scheduled caste or scheduled tribe people are not there according to the required proportion is being declared as a scheduled caste and scheduled tribe seat reserved for that community So, Sir, these are instances of large-scale discrimination in the matter of allotment of seats and also in the matter of delimitation of constituencies

And always that has been done according to the convenience of certain people who are representing those areas and who have created vested interests for their electoral

[Shri Dinesh Joarder]

benefits. That is there. I have not much time because this is a small Bill and time has been limited. So this is on the basis of the Delimitation Commission that seats are allotted to the Legislatures in the States, Union Territories as also in the Lok Sabha. As regards reserved seats to the scheduled castes and scheduled tribes, my point is this. What is the total number of scheduled castes and scheduled tribes population throughout our country and the number of seats allotted against them in Lok Sabha or in the State Legislatures?

If we take up the total number of scheduled castes and scheduled tribes population throughout our country and the seats that have been allotted to them in Lok Sabha, you will find that this does not represent the total proportion in which that should have been done and according to the principle laid down by the Delimitation Commission Act.

I have seen the census earlier I do not remember at the moment. In certain areas I know it. Take the case of collieries and tea plantation areas in our State—the State in North Bengal—Jalpaiguri, Siliguri, Alipur Duar and large parts of Assam and other places where the labourers go from different States—they come from Bihar and Chhota Nagpur and M.P.—and most of them are tribal people. In one part they belong to scheduled castes and they are going to work in tea plantation and colliery and other industrial areas, there they will not be treated as scheduled castes and or scheduled tribes. They go for their livelihood to other parts of the country and so they will not be treated as such.

People coming from Chhota Nagpur in Bihar, if they go to Madhya Pradesh, will not be treated as such. When they go to the northern part of of West Bengal for their livelihood in tea plantation and other industries, they are only treated as a general community. They are not even given the status of scheduled castes and scheduled tribes. In the same State, a section of the people, in a particular district are treated as scheduled castes/scheduled tribes but in the neighbouring district, they are not treated as such because they are treated as a general community. In a particular State, te community might have been treated as scheduled castes or scheduled tribes but if they go to Bihar, they are not treated as such. Because the Government apprehend that the question might come up. they have brought forward this Bill whereas the Scheduled Castes and Scheduled Tribes Amendment Bill 1976 that was actually proposed for discussion in the last budget session on 25th, 26th or 27th May was withdrawn and at that time, Government said that it would be coming up in the next session. Why is this Bill not put up for an earlier discussion? This should have been discussed earlier. Why should the present Bill be discussed? We are discussing this present Bill and the scheduled castes and scheduled tribes people throughout the country in the Legislatures, Union Territories and also in Lok Sabha actually do not get their proper representation. This is a fallacy I should say That is my one conclusion.

As far as the present people's representation to the Assemblies and the Lok Sabha and Union Territories is concerned, we have got experience since 1952; in almost all the General Elections, we find that the ruling party is getting only the minority votes, not exceeding 35 to 42 per cent votes in any election. In each and every election they are getting minority votes but they are in power for so many years. Even in the present Lok Sabha although they have more than two-third membership of the total membership, they had secured only 42-43 per cent of votes. The principle of proportionate representation should be introduced both in the Lok Sabha and State legislatures

and unless that is introduced no proper representation from the people can be there. Unless that principle of proportionate representation is there in the entire electoral system people cannot properly represent themselves in the State legislatures I oppose this sort of allotment of seats and also the system of election results and representation in the legislatures I oppose this principle and want that there should be proportionate representation in each and every legislature

Here I do not want to discuss other matters alike but when the representatives had betrayed the cause of the people from whom they had got votes there should be a provision of right of recall of such representatives There should be a provision of right of recall in this Bill

I am fully aware that the scope of this Bill is very limited and this is only meant to fulfil certain constitutional obligations Lastly, I would like to draw the attention of the Minister to the fact that during census operation certain areas are not covered by the census operation workers. As far as West Bengal is concerned we know during census operation in many areas people entrusted with enumeration and enlistment of the number of people residing in an area were not able to go to a particular locality because of certain terrorism and gangesterism prevailing there.

For that reason, the census operation workers could not go to many areas and could not do the enumeration work relating to the people living there; they just gave some fictitious numbers Many villages were even omitted and they calculated their figures in their office without going to the field or the villages. This should be rectified. **With these observations, I conclude.**

सरदार स्वर्ण सिंह सोखी (जमशेदपुर) : सभापति महोदय, मैं इस बिल का स्वागत करता हूं, यह बहुत अच्छा बिल लाया गया है । कुछ सुझाव मैं आपके द्वारा मिनिस्टर साहब के सामने रखूंगा उमीद है कि वह उन पर गौर करेंगे । क्योंकि मिनिस्टर साहब खुद राज्य-सभा के मेम्बर हैं, डिलिमिटेशन से लोक-सभा के मेम्बरों को क्या क्या तकलीफें होती है, यह उनको बताना चाहता हू ।

सबसे पहले मैं, जो कुछ श्री जोरदार ने कहा है कि हमारी पार्टी को कम वोट मिलते है और हम यहा आकर रूल करते हैं, मैं इसका विरोध करता हू । क्योंकि यह बात लडाई की है, लडाई के मैदान मे सारी पार्टिया आती है और जिसको सबसे ज्यादा वोट मिलते हैं, जो बहुमत मे हो जाती है, वही पार्टी राज्य करती है चाहे वह कोई भी पार्टी हो । आज तक इस बात के कहने का अर्थ नही समझ पाया, मगर मैं इस चीज का विरोध करता हू । इस तरह की बातो के कहने से कुछ होने जाने वाला नही है ।

रिप्रैजैंटेशन आफ दी पीपल एक्ट के सैक्शन 4 के सब-सैक्शन 6 के अमैंडमेंट मे डिलिमिटेशन एक्ट, 1972 के प्रावीजन मे अरुणाचल प्रदेश को छोड दिया गया है । वहां की पार्लियामैंटरी कान्स्टीट्यूएन्सीज और स्टेट असेम्बली कांस्टीट्यूएन्सीज को इलैक्शन कमीशन तय करेगा । दोनो ही कान्स्टीटुएन्सीज को डिलिमिटेशन कमीशन के दायरे से छोड दिया गया है । इसमे क्या वजह हुई कि वह कंपलीट नही कर पाये । इस स्टेटमैंट आफ औबजेक्ट्स मे दिया हुआ है कि वह काम को कम्पलीट नही कर पाये । इसकी वजह का पता लगाना चाहिये कि क्या हुआ ? सभी स्टेटों के लिये एक ही किस्म के रूल और कानून होने चाहियें । किसी के लिये कुछ और किसी के लिये दूसरा यह नही होना चाहिये । बहुत सारी स्टेट

[सरदार स्वर्ण सिंह सोखी]

ऐसी हैं, जिनमें एक दूसरे के बीच में मतभेद है। डीलिमिटेशन कमीशन 1966 में आया और अब 10 साल के बाद आप इसमें अमेंडमेंट लाये हैं। डिलिमिटेशन कमीशन ने कुछ स्टेटों में बराबर इन्साफ नहीं किया है।

मैं अपने इलाके की असेम्बली कांस्टीटुएंसी जुगसलाई के बारे में कहना चाहता हूं। यह कांस्टीटुएंसी 1972 तक शडूल्ड ट्राइब्स की हुआ करती थी। यह जुगसलाई जमशेदपुर के साथ सटा हुआ इलाका है और वहां की आबादी इस वक्त शडूल्ड कास्ट और शड्यूल्ड ट्राइब्स को छोड़कर ऐसे लोगों की है जो इस कास्ट से बिलांग नहीं करते हैं। जैसे बिहार के लोग हैं, पंजाब के लोग है। डिलिमिटेशन कमीशन ने इस कांस्टीट्युएंसी को शड्यूल्ड-कास्ट्स बना दिया है। इसे शड्यूल्ड ट्राइब्स से शड्यूल्ड-कास्ट कांस्टीट्युएसी कर दिया गया है। वहां के सिटिंग एम० एल० ए० और बहुत से लोगों ने रिप्रेजेन्टेशन्स दी, लेकिन डिलिमिटेशन कमीशन ने किसी की कोई बात नही सुनी। वहां एक एम० एल० ए० ने जो ओबजेक्शन किये, उनको नही माना गया। इसको अगर चेंज करना ही था, तो इसे जनरल सीट करना चाहिये था। इससे तो आपने शड्यूल्स ट्राइब्स को विरोधी कर लिया हैं। शड्यूल्ड कास्ट्स का तो वहां कोई है नहीं। पंजाब से जो मजहबी लोग वहा आये हुए हैं, अगर उनको वहा का शड्यूल्ड कास्ट का मान लिया जाये तो वह लड़ सकते हैं, नही तो इसका कोई फायदा नही। डिलिमिटेशन कमीशन के बड़े-बड़े जो अफसर हैं, वे वहा सर्किट हाउस मे जाकर ठहरते हैं और बोगस काम करते है। उन पर जो प्रैशर पड़ता है, उसकी मान लेते हैं। मेहरबानी कर के आप इसको देखें।

दूसरी पालियामेंटरी कांस्टीट्युएंसी पटमदा थी। यह मेरे अंडर मे आती है। इसको अबालिश कर दिया है। वह अब है ही नहीं। वहां के लोग महतो, बंगाली और बैकवर्ड क्लास के हैं। यह एक जनरल सीट ही उड़ा दी गई है। किसी का सिर, किसी की हड्डी यह सब क्या है, इससे बड़ा मुश्किल हो गया है।

अगर डीलिमिटेशन कमीशन इस तरह से काम करेगा, तो इस से बहुत असंतोष पैदा होगा। मैं कहना चाहता हूं कि इस डीलिमिटेशन को फिर से रीव्यू करने के लिए एक नया डीलिमिटेशन कमीशन बनाया जाये। तब हर एक एम० पी० और एम० एल० ए० बतायेगा कि उन के क्षेत्रों मे क्या किया गया है। जब सीटें 522 से बढ कर 542 हो सकतीं हैं, तो वे 560 भी हो सकती हैं।

शड्यूल 1 में बताया गया हैं कि आन्ध्र प्रदेश में 1, बिहार में 1, गुजरात मे 2, हरियाणा मे 1, कर्नाटक में 1, केरल मे 1, मध्य प्रदेश में 3, महाराष्ट्र में 3 और वैस्ट बंगाल में 2 सीटें बढाई गई हैं। मै यह जानना चाहता हूं कि इस का क्राइटेरियन क्या है। क्या इस बीच में यू० पी० और पंजाब वगैरह स्टेट्स की अबादी नहीं बढ़ी है? अगर ये सीटें आबादी के हिसाब से बढाई गई हैं, तो हर एक स्टेट मे आबादी बढी है, घटी नहीं है, या बराबर नही रही है। 1972 में यू० पी० की आबादी दस बीस साल पहले के मुकाबले मे जरूर बढी होगी। इस को फिर से देखाना चाहिए।

मेरी कांस्टीट्युएन्सी, जमशेदपुर, के बारे में डीलिमिटेशन कमीशन ने बड़ी बेइन्साफ़ी की है। मुझे बड़ा अफ़सोस होता है कि मेरे वहां के एम० पी० होने के बावजूद मुझे पूछा तक नही गया। हम ने चिट्ठियां लिखीं और हमारे आदमी गये, लेकिन कुछ असर नही हुआ। वहां के एम० एल० एज० ने इस बारे में मुझे से कहा। मैं समझता हूं कि हिन्दुस्तान भर में इस तरह की बेइन्साफ़ी हुई है। इसलिए मिनिस्टर साहब हर एक एम० पी० से इस बारे में पूछें। फिर से डीलिमिटेशन

कमीशन बहाल किया जाये, जो नये सिरे से काम करे, ताकि अगले इलैक्शन से पहले कांस्टीट्युएन्सीज के बारे में फ़ैसला हो सके।

श्री रामावतार शास्त्री (पटना) सभापति महोदय, यह ठीक कहा गया है कि रिप्रेजेन्टेशन आफ दि पीपल (एमेंडमेंट) बिल बड़ा इम्पोर्टेंट बिल है—इस मानी में कि डीलिमिटेशन कमीशन ने चुनाव-क्षेत्रों के पुनर्निर्धारण के बारे में जो रिपार्ट दी है, उसको स्वीकार किया जाये। इस बारे में तमाम पुरानी बातें उठाई जा सकती हैं और गड़े मुर्दे उखाड़े जा सकते हैं, लेकिन उनसे ज्यादा काम नहीं चलेगा। फिर भी कुछ ऐसी बाते हैं, जिनके बारे में मैं अपने और अपने दल के विचार रखना चाहता हूं।

यह ठीक कहा गया है कि जनगणना त्रुटिपूर्ण होती है। अगर जन-गणना ठीक से की जाती, तो मेरा विश्वास है कि अनुसूचित जातियां और जन-जातियां की सीटें और बढ सकती थी। वे लोग आर्थिक रूप से, सामाजिक रूप और हर तरह से कमजोर वर्ग हैं, जिनको आगे बढ़ाने की बात सरकार करती है। लेकिन जब चुनाव की बात आती है, उनको ज्यादा से ज्यादा अधिकार देने की बात आती है तो वेस्टेड इन्टरेस्ट, स्थिर स्वार्थ के लोग नाना-प्रपंच कर के उन को हर अधिकार से वंचित करना चाहते हैं। इस तरह की बात जन-गणना के वक्त भी होती है। मैं भी समझता हूं कि जनगणना त्रुटिपूर्ण है। अगर ठीक होती है तो हरिजनों और आदिवासियों की सीटें पार्लियामैंट में भी और विधान सभाओं में भी और ज्यादा होती।

दूसरी बात—जो अभी आपने चुनाव क्षेत्रों के पुनर्निर्धारण के लिए आयोग बहाल किया था उसमें तीन उस के पूरे मेम्बर थे, एक उनके चेयरमैन थे और बाकी एसोशिएट मेम्बर थे जिसमें आपने हर एक स्टेट के पार्लियामेंट के मेम्बरों और विधान सभा के सदस्यों को भी रखा। आपने उसमें यह तो किया कि एसोशिएट मेम्बर भी अपनी राय दे सकें और उसमें विरोधी दलों के तथा शासक दल के दोनों के मेम्बरों को आपने रखा। उस में कोई हमको शिकायत नहीं है। शिकायत यहां आती है कि बहुत सारे चुनाव क्षेत्रों को चाहे वे असेम्बली के हों या लोक सभा के हों बिलकुल काट छांट कर ऐसा बना दिया गया कि कोई भी ईमानदार व्यक्ति उसका समर्थन नहीं कर सकता। मैं अनुभव के आधार पर यह बोल रहा हूं।

बिहार मे आपका डी-लिमिटेशन कमीशन गया। उन लोगों ने जाकर रांची में आखिरी बैठक की जहा अन्तिम रूप से तमाम लोगों की राय सुनने के बाद सर्वसम्मत निर्णय हुआ लेकिन यहा आकर पैरवी के बल पर प्रभावशाली व्यक्तियों के कहने पर वह सर्वसम्मत प्रस्ताव बदल दिया गया। मैं खुद इसका भुक्तभोगी हू। हमारे क्षेत्र का मनेर क्षेत्र एक है जिसके बारे में तमाम लोगों ने रांची के अन्दर यह तय किया कि यह पटना में रहना चाहिए लेकिन उसको काट कर आरा में ले जाया गया और जो आरा में पहले था उसको काट कर मेरे क्षेत्र में ले आया गया। आपका सिद्धान्त है कांस्टीटुएन्सी बनाते वक्त कान्टीगुइटी और काम्पैक्टनेस का ध्यान रखा जायगा लेकिन इस सिद्धान्त को तिलांजलि दे दी गई। मेरे क्षेत्र में तो जरूर इस तरह की बात हुई। जो माननीय सदस्य बोल रहे थे पता नहीं उनके क्षेत्र में हुई या नही क्योंकि जिस क्षेत्र का उन्होने जिक्र किया है उसका भूगोल मैं नहीं जानता, अपने क्षेत्र का भूगोल तो मुझे मालूम है। जब इस तरह की बाते हुई तो सब लोगों के दिल में गुस्सा आया चाहे वे शासक दल के रहे हों चाहे विरोधी दलों के कि यह क्या बात है ? हमने सर्वसम्मत तय किया और उसके बाद दिल्ली में आकर क्यों उसे बदल दिया गया पैरवी के बल पर ?

[श्री रामावतार शास्त्री]

आप मुझे माफ करेंगे, अगर डीलिमिटेशन कमीशन भी पैरवी की बात सुनेगा, प्रभावशाली व्यक्तियों के कहने में आ जाएगा तो फिर जनता का विश्वास उस पर कैसे रह जायगा ? लेकिन ऐसा हुआ। इतना ही नहीं हमारे दल के माननीय सदस्य श्री भोला मांझी शेड्यूल्ड कास्ट के हैं, उनके क्षेत्र का नाम जमुई था, उस क्षेत्र का नाम नक्शे से मिटा दिया गया। उस क्षेत्र को कई जगह बांट दिया गया। इसी तरीके से हमारे दल के नेता श्री इन्द्रजीत गुप्त के क्षेत्र का नाम पहले अलीपुर था जहां से कई दफा वे यहां चुन कर आते थे। इन के दो विधान सभा क्षेत्र को ज्योतिर्मय बसु जो सी० पी० एम० के पार्लियामेंट के मेम्बर हैं उनके क्षेत्र में मिला दिया गया, दो और क्षेत्रों को काट कर कांग्रेसी सदस्यों के क्षेत्र में मिला दिया, दो बाकी रहे और कुछ इधर उधर से लेकर इन का क्षेत्र बना दिया गया। इनके पुराने क्षेत्र का नाम मिटा दिया गया और उस क्षेत्र का नाम हो गया यादवपुर। ऐसे मौके पर वह बात याद आती है कि कहीं की ईंट कहीं का रोड़ा, भानुमती ने कुनबा जोड़ा। डी-लिमिटेशन कमीशन ने यह काम किया है। सहयोगी सदस्यों की राय पर, उनके परामर्श पर कमीशन ने ध्यान नहीं दिया। तीन व्यक्तियों ने जो उसके पक्के मेम्बर थे, जो चाहा कर दिया। जब इस तरह की बात हुई तो बहुत सारे मेम्बरों ने कहा, जिसमें हमारे दल के भी थे और आपके दल के भी थे कि अगर ऐसी बात थी तो हम लोगों को सहयोगी सदस्य बनाने की आवश्यकता ही क्या थी ? वही तीन सदस्य सब जगह चले जाते। मैं यह और बता दूं कि जब कमीशन पेटीशन सुन रहा था और जनता की राय जान रहा था तो मेरे मनेर क्षेत्र को पटना में रखा जाय इसके पक्ष में पचास आदमियों ने गवाही दी जिसमें सभी विचारों के लोग थे और इसे दूसरी जगह ले जाने के पक्ष में केवल छः आदमी आए। फिर भी इस तरह की बात की गई तो कैसे लोगों का विश्वास इस पर होगा? पैरवी के ऊपर डीलिमिटेशन कमीशन को काम नहीं करना चाहिए। प्रभावशाली व्यक्तियों के प्रभाव में आकर काम नहीं करना चाहिए। जो उनका सिद्धान्त हैं कांपैक्टनेस, कांटिग्युटी का उसको ध्यान में रखना चाहिए, तभी ठीक से क्षेत्रों का पुनर्निर्धारण किया जा सकता है।

अब सवाल यह है कि चुनाव कानून में सुधार होना चाहिए। ठीक ही कहा गया है कि अल्पमत में वोट लेकर बल यहां पर आ जाते हैं और सरकार बनाते हैं। आप भी इस तरह बराबर आते रहे हैं। अभी गुजरात में जनता मार्चे ने अल्पमत के वोट से 7–8 महीने राज्य किया। उसको भी बहुमत के वोट नहीं मिले थे। आपने इस बार उनके खिलाफ इस बात को इस्तेमाल किया कि वे अल्पमत वाले हैं। तो अल्पमत में आप भी आये, जनता मोर्चा भी आय, कोई और भी आये लेकिन इसको रोकने का एक ही तरीका है कि आप सानुपातिक प्रतिनिधित्व, प्रपोर्शनल रिप्रेजेन्टेशन के सिद्धांत को मानिये। हमारा दल, कम्युनिस्ट पार्टी बहुत दिनों से बराबर इसकी मांग कर रही है। साथ ही वोटर्स को राइट आफ रिकाल का अधिकार होना चाहिए। अगर कोई सदस्य यहां पर आ करके हिन्दुस्तान की एकता के खिलाफ बोलता है, जनतंत्र के खिलाफ बोलता है, हिन्दुस्तान को विदेशियों की मर्जी पर उनके खेमे में ले जाना चाहता है या जो लोग भ्रष्टाचार में डूब जाते हैं, दिन रात कुकर्म करते हैं, जनता की सेवा नहीं करते हैं, जनता के साथ ठीक से व्यवहार नहीं करते हैं, उनकी समस्याओं को समझते नहीं और उठाते नहीं—अगर ऐसे लोगों को जनता निकालना चाहे तो आपको यह अधिकार जनता को देना चाहिए। चुनाव कानून में प्रपोर्शनल रिप्रेजन्टेशन और राइट आफ रिकाल की व्यवस्था होनी चाहिए।

आखिरी बात कहकर समाप्त करूंगा। इन विधेयक के जरिए डिलिमिटेशन कमीशन ने जो फैसले किये–गलत या सही, उस के बारे में मैंने बतला दिया है। अगर आप देखेंगे तो और भी बहुत सी गड़बड़ियां मिलेगी। उन्के आधार पर आप यह बिल लाये हैं, मैं इसका विरोध ही करना चाहता लेकिन मेरा एक निवेदन है कि इस डिलिमिटेशन के चुनाव क्षेत्रों के पुनर्निर्धारण के आधार पर 1977 में फरवरी के महीने में आप चुनाव जरूर करवायें। हमारे दल ने यह माग की है, अभी हमारे दल की राष्ट्रीय परिषद की बैठक हैदराबाद में हुई थी और मीटिंग के बाद प्रेस-कान्फ्रेन्स में हमारे महासचिव श्री राजेश्वर राव, ने माग की है कि चुनाव समय पर होने चाहिए। अब और समय नहीं बढ़ना चाहिए बल्कि समय पर चुनाव करा कर जनता की राय लेनी चाहिए। जनता को यह तय करने का मौका दिया जाये कि समाजवाद, धर्मनिरपेक्षता और जनतन्त्र के मूल्यों को बनाये रखना चाहती है और फासिस्टों का यहां से धक्का मार कर निकालना चाहती है जनता इस बात का फैसला दे कि वह समाजवाद की तरफ होगी या फासिज्म की तरफ जायेगी, हमारे देश में जनतन्त्र रहेगा या हिटलर की तरह डिक्टेटरशिप रहेगी। हमारे देश के जो पुराने मूल्य हैं, जो हमारे देश की परम्परा रही है जनता की सेवा करना वही इस देश में रहेगा या जो डी-स्टैब्लाईजशन की नीति में विश्वास करने वाले हैं, विदेशों के कहने पर काम करने वाले हैं उनकी बातें होंगी। इसके लिए मेरा निवेदन है आप चुनाव अवश्य करवायें।

श्री मूलचन्द डागा (पाली) सभापति महोदय, मैं एक बात कहना चाहता हूं कि राइट आफ रिकाल का जो प्रश्न उठाया गया है, मैंने पहले भी कहा था कि इसका कोई तरीका नहीं है कि किस तरह से इसको किया जाये। एक चुनाव क्षेत्र में 6–7 लाख वोटर्स होते हैं, क्या तरीका आप निकालेंगे जिससे राइट आफ रिकाल हो। अभी तक यह व्यवस्था केवल एक देश में लागू है और वहां भी सीमित क्षेत्र में, जहां कि वोटर्स प्रतिनिधि को वापिस बुला सकते हैं। अगर कोई तरीका हो तो आप मुझे वह बतायें। जब पहले निर्णय लिया जा चुका है कि राइट आफ रिकाल सम्भव नहीं है तो फिर बार बार उस को यहां पर दोहराने से क्या लाभ है। यह केवल एक आदर्श वाक्य है, इस लिये आप आप उस को दोहराते हैं।

17.00 hrs

जहां तक डीलिमिटेशन कमीशन की बात है--इस मे अपील का कोई प्रावीजन नहीं है। जो कुछ यह कमीशन तय कर देता है, वही फाइनल है। अगर आप इस को देखें तो आप को बड़ा ताज्जुब होगा--किस तरह से शैडयूल्ड कास्टस और शैडयूल्ड ट्राइब्स की संख्या को कम कर दिया गया है। अगर सही तरीके से काम किया जाता तो उन की संख्या बढ़ सकती थी, लेकिन जान-बूझ कर उन की संख्या को कम किया गया है। आप इसके फर्स्ट शैडयूल को देखिये--आन्ध्र-प्रदेश में पहले कुल सीटें 41 थीं, जिस मे शेडयूल्ड कास्टस 6 और शैडयूल्ड ट्राइब्स 2 थे, अब सीटें 42 हो गई है, जिन मे शैडयूल्ड कास्टस और शैडयूल्ड ट्राइब्स की संख्या वही 6 तथा 2 है। एक सीट बढ़ी है, लेकिन इनकी सीट्स मे कोई वृद्धि नहीं हुई। आसाम में शैडयूल्स कास्टस और शैडयूल्ड ट्राइब्स की संख्या पहले 1 तथा 2 थी अब भी वही है उस में कोई परिवर्तन नहीं आया है। आप लोक सभा की टोटल सीटों को देखिये --पहले कुल 522 सीटें थी, अब 542 सीटें तय की गई हैं इनमे शेडयूल्ड कास्ट्स की पहले 77 सीटें थीं और शैडयूल्ड ट्राइब्स की 41 सीटे थी लेकिन अब 78 सीटें शैडयूल्ड कास्ट्स की और 38 सीटें शैडयूल्ड ट्राइब्स

[श्री मूल चन्द डागा]

की होंगी, जिस का मतलब है शैडयूल्ड कास्ट्स में 1 सीट बढ़ी है, लेकिन शडयूल्ड ट्राइब्स में 3 सीटें घट गई हैं—यह कैसे हो सकता है ।

श्री रामावतार शास्त्री : बिहार में भी है एक सीट बढ़ी है ।

श्री मूल चन्द डागा . यह बड़े आश्चर्य की बात है कि टोटल सीट्स में तो 522 से 542 हो गई, लेकिन शैडयूल्ड कास्ट्स में सिर्फ एक सीट बढ़ी और शैडयूल्ड ट्राइब्स में उल्टा तीन सीट घट गई यह कैसे पौसिबल है

श्री आई० एस० महाजन : पापुलेशन कम हो गई होगी ।

श्री मूल चन्द डागा एक तरफ आप के आकड़े बतलाते है कि आदिवासियों और गरीबों में संतान ज्यादा पैदा होती है, तब फिर क्या कारण है कि शैडयूल्ड ट्राइब्स को तीन सीट ही घट गई । मेरे ख्याल में डिलिमिटेशन कमीशन में आप ने जो निर्णय लिया है उस में कहीं न कहीं गल्ती जरूर है, चाहे आप इस बात को मानें या न मानें । इस से तो यह जाहिर होता है इतने सालों के बाद हमने जो फिगर्स दीं हैं, उन में और ज्यादा कमी हो गई है और अगर यही हालत रही तो कुछ समय के बाद इन की संख्या में और भी ज्यादा कमी हो जायगी । शेडूल्ड कास्टस वालों में तो फैमिली प्लानिंग है हो नहीं और आप गावों में जा कर देखें तो पाएंगे कि गावों में शेड्यूल्ड कास्ट्स के लोग बढ़ रहे हैं। आप यहा पर फीगर्स कोट कर रहे हैं और हम उन को एन्डोर्स कर देगें और बिल पास हो जाएगा ।

अब आप एसेम्बलीज को लीजिए । वहा पर कितनी होशियारी से काम लिया है और जैसा कि शास्त्री जीने कहा, "कही की ईंट, कही का रोड़ा, भानुमति ने कुनबा जोड़ा' यह कहावत चरितार्थ होती है । इस में सचमुच कहीं न कहीं गलती जरूर है । इस डिलिमिटेशन एक्ट के कारण राज्यों में भी यही हालत है कि जहां चाहा बढ़ा दिया और जहा नहीं चाहा वहां नहीं बढ़ाया । तो क्या इस प्रकार से डिलिमिटेशन कमेटी के अन्दर शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के हितों की रक्षा हो सकेगी । इसलिए मेरा निवेदन यह है कि जब तक आप हैं, डाक्टर साहब, आप इन प्वाइन्ट्स पर गहराई से सोचें कि शेड्यूल में जो ये फीगर्स दी गई हैं इन में इतना फर्क क्यों है ।

इसी प्रकार से आप शेड्यूल 'बी' यानी सकेन्ड शेड्यूल को भी देख लीजिए । उस को देख कर आप को आश्चर्य होगा कि कस प्रकार से इन्होंने किया है । उन का रेशो उस में बिल्कुल नहीं है ।

अब मेरा एक सवाल था कि रिप्रेजेन्टेशन आफ दि पीपुल्स एक्ट जो है, वह 1950 का बना हुआ है और आज उसको बने हुए 26 साल से ज्यादा हो गये हैं और मैं चाहता हूं कि इस में पूरी चेन्जेज हो जानी चाहिए । इसमें चेन्जेज होनी बहुत जरूर हैं और इस का कारण यह है कि डिस्ट्रिक्ट में जो आप के इलैक्शन आफिसर्स हैं, वे अपना काम ठीक से करते नहीं हैं । अगर किसी को अपना नाम जुड़वाना होता है तो उस के लिए नाम सूची । जुड़वाना बड़ा मुश्किल है जबकि कानून मे लिखा हुआ है कि आदमी अपना नाम जुड़वा सकता है । होता क्या है कि जो अयोग्य मास्टर होते हैं उन को नाम लिखने के लिए भेज दिया जाता है और जो लोग अपना नाम जुड़वाना चाहते हैं उन का नाम जोड़ा नही जाता है । लोगों को अपना नाम जुड़वाने में बड़ी तकलीफ होती है और होता यह है कि मरे हुए लोगों के नाम तो लिस्ट में लिखे रहते हैं लेकिन जो गरीब आदमी है, जिन के नाम सूची में होने चाहिए, उन के नाम नहीं

लिखी होते हैं । इस का कारण यह है कि डिस्ट्रिक्ट में जो एस० डी० ओ० होता है, उस का इस काम की तरफ कोई ध्यान नहीं जाता है और वह सारा काम क्लर्कों पर छोड देता है और क्लर्कस ठीक से काम नहीं करते हैं । गांव में पटवारी भी कभी कभी घर पर बैठ कर लिस्ट बना देता है और वही सूची पब्लिश हो जाती है और जो कानून आप ने बनाया है, उस का ठीक तरह से पालन नहीं होता है । नतीजा यह होता है कि इलेक्शन के समय वही सूची वहां पर रख दी जाती है और जब मतदाता वोट देने के लिए जाता है तो उस का नाम उस में न होने की वजह से वह वोट देने से वंचित रह जाता है । इस का कारण मैं यह समझता हूं कि 1950 के बाद इस एक्ट में कोई महत्वपूर्ण संशोधन नहीं हुए हैं । मास्टर जो होता है वह शाम को घर पर आएगा जबकि कोई घर पर नहीं होगा और वह अपनी खानापुरी कर के चला आता है । (व्यवधान)....

जैसा कि मैंने पहले कहा है कि डिस्ट्रिक्ट में एस० डी० ओ० ही डिस्ट्रिक्ट इलेक्शन आफिसर होता है, जिस को और बहुत से काम रहते हैं । उस को इस काम के लिए थोड़ा भत्ता मिल जाता है लेकिन काम कुछ नहीं करता है । इसलिए मैं चाहता हूं कि इस मामले पर मंत्री महोदय सोचें क्योंकि इस रिप्रेजेन्टेशन आफ दि पीपुल एक्ट में बड़े संशोधनों की जरूरत है । मैं यह चाहता हूं कि इस में मेन्डेटरी प्राविजन होना चाहिए कि हर एक फैमिली के नामों की पूरी पूरी जांच की जाए और फिर उन के नाम लिस्टों में लिखे जाएं क्योंकि आज जो गरीब लोगों को अपने नाम लिखवाने में मुश्किल आती है । वे वोटर्स हो ही नहीं सकते ।

अब तो एक और बात होने लगी है और लोग यह कहने लगे हैं कि अब जवान लोगों को आगे आना चाहिए । एजूकेशन भी काफी बढ़ गई है और वोटिंग ऐज के कम करने की बात भी कही जाती है । वे कहते हैं कि 21 साल से घटा कर 18 साल ऐज कर दो ताकि जवान लोग अपनी बात को कह सकें, लेकिन आप इस बात को नहीं मानते हैं । फिर आप चाहते हैं कि ज्यादा लोगों का रिप्रेजेन्टेशन हो, तो रिप्रेजेन्टेशन आफ दि पीपुल एक्ट के अन्दर बहुत चेन्जेज करने की जरूरत है ।

आप डिस्क्वालिफिकेशन की ही बात ले लीजिए । मेरा ऐसा मत है कि स्मगलर्स, ब्लैक मार्केटियर्स या जिन का करेक्टर खराब हो या जो दल बदल करें और जिन्होंने डिफैक्शन किया हो, ऐसे लोगों को टिकट न मिले । जो यह एक्ट बना है उसमें इस वक्त चेंजिज की बात लाये हैं । इतने साल के बाद रूल्स मेकिंग पावर आपने जोड़ी है, बड़ा कमाल किया है । 1950 का एक्ट बना हुआ है और इन 24 सालों में कितने कानून बना दिये गये, आपके सारे रूल्स बन गये और सभापति जी 1950 के एक्ट के नीचे रूल्स मेकिंग पावर आज 25 साल के बाद जोड़ी गयी है । इसका दोष किसको दिया जाय ? बड़ी हैरानी होती है ।

SHRI K. NARAYANA RAO (Bobbili): While welcoming this Bill I would like to make a few observations about the functioning of the Delimitation Commission and also certain matter relating to reservation.

I was an associate Member of the Delmitation Commission and I was not very keen to associate myself but due to persuasion, I agreed.

What I want to submit is that the Associate Members should be taken into consultation more seriously. We have been taken in a very casaul and cavalier fashion in the sense that we were more as observers than as participants. At the various deliberations we had not been even allowed to elicit information or take notes or

[Shri K. Narayana Rao]

even a piece of paper with the result that with so much volume of representations that were received, we were not in a position to effectively address ourselves to the representations made by various persons representing the public. At the tail end of the deliberations at one sitting we were asked to go through the whole bundle of papers and give our views. We were taken from Hyderabad to Tirupati and then to Vizag and then we were asked, 'What do you say about this? What do you say about that?'. We cannot even assimilate all the representations that have been given to us. Ultimately, what happens? They prepare a list and before the publication we have not been consulted. At least we could have been told the final product of the Commission. That also we were not told. Of course, they do not require our signatures on the report, but at least we should know the final outcome of the deliberations. That also we were denied. This is not by way of any criticism. This is a purely non-political matter and that is the very basic idea of associating MPs and MLAs as Associate Members in the functioning of the Delimitation Commission. We are supposed to know what precisely is the position. Therefore, I humbly submit that in future—I request the hon. Minister to think about this matter—the Associate Members should be entrusted with more effective function and, to that extent, the hon. Minister may consider amending the Delimitation Act.

Now, I will briefly say one or two words about reservations. I tell you that this is my practical experience. We have committed ourselves and, rightly too, that we have to give certain reservations to the Scheduled Castes and Scheduled Tribes.

The basis is the population. What happened was this. When Delimitation Act was passed it had provided certain criteria for reservation for scheduled castes and scheduled tribes. The *inter-se* proportionate ratio is the guiding principle so far as scheduled caste is concerned. The Delimitation Commission has completely ignored this fact, that is, *interse*-proportion relatively to the population of the scheduled castes, which has to be as practicable as possible. My second point is about the scheduled tribes and here the criteria is that the proportion of scheduled tribes to total population shall as far as practicable be the highest. What the Commission has done is this. On the basis of population they have decided upon the number of scheduled castes in a given State. That is understandable. But then, they had broken up the district-wise allocation for scheduled castes. It is very wrong. Districts are not uniform in all the States. There are some big districts and small district. It does not give any meaningful idea if you take the district as the unit. What happened in Andhra Pradesh was this. There are certain constituencies where less than 14 per cent scheduled caste population is there. They are reserved, whereas, constituencies where less than 14 per cent are declared as general. The reason was very simple. They took the district as the unit which is not warranted by the Constitution or Delimitation Act. We can't do anything now. As Mr. Daga said we cannot go to the court.

The idea of representation is to give representation to particular sections of the people. Naturally where those people live will be the places where reservation should be there. What is happening today is this. There are some constituencies which have been reserved like this for the last 10 years or 20 years or probably even 30 years. This is not the idea of reservation. Reservation must be by rotation and you can shift to some other area. But they are not doing it. There is nothing in this Act nor in the rules to rectify the situation. I don't know whether there are any instructions to that effect There should be some guiding principles or guiding lines stating that

the reservation should be on the basis of rotation. I request the hon. Minister to work out the modalities of implementation of this suggestion.

SHRI B. K. DASCHOWDHURY (Cooch-Behar): Mr. Chairman, Sir, certain very interesting discrepancies have been shown by my hon. friend Mr. Daga. Before I proceed further, Mr. Chairman, through you, I would like to request the Minister to have a look at the Schedule as it is printed and presented to us.

In the First Schedule, in the Lok Sabha or the House of the People, the total figure that has been shown is 38 for scheduled tribe as proposed instead of 41 as it is existing today. And therefore it shows that the number has gone down. Mr. Chairman, it has been pointed out here and they have provided in the Bill itself that in regard to Arunachal Pradesh the total number of seats is two.

And in the existing pattern, the total number of seats is 1; for the scheduled tribe in the House of the People one. These two seats obviously will go to the tribal column and the total figure will be more.

For Mizoram, in the existing pattern, there is one and, in the proposed one, it is also one. In the total column, the seat reserved either for the scheduled castes or scheduled tribes is not even mentioned. Obviously, it will go to the column for scheduled tribes.

Then again, Mr. Chairman, for Meghalaya, in the existing pattern, there are two seats and the two are reserved for the scheduled tribes. But, in the proposed amendment, as printed here, the total of the seats is 2. The column has not been defined, whether it is for scheduled castes or scheduled tribes. Obviously, it should be for the scheduled tribes. We now find that in the total column, instead of 38 it comes to 43 for the scheduled tribes, what I want to point out once again, Mr. Chairman, is that there is an inherent mistake of printing or in other words, it is called printer's devil which should be got corrected or even amended by the Minister's own proposition so that it might not look very much incredible. The total number of seats for the scheduled tribes has been brought from 49 to 38. Am I clear to you, hon. Minister? Have you looked into it or have you any other explanations?

Mr. Chairman, it is true that the total number of seats without nominations and others—it should be done by the President, according to the constitutional procedure—is going to be increased by 20 from 522 to 542 of which, even if all those added figures are taken together, we find that there are hardly a few seats increase in the case of scheduled castes and scheduled tribes—in the case of scheduled castes one and scheduled tribes, according to me, their total may be 43. Mr. Chairman, you will look to the Assembly representation. In this Delimitation Process, for Andhra Pradesh, for example, the existing pattern is 287. In the Assembly, the Second Schedule, I quote it from the second schedule, seats reserved for the scheduled castes 40 and scheduled tribes 11. For the scheduled castes, it has now come down by one to 39 and for the scheduled tribes it is 11. I do not know how it has happened in your own State.

SHRI JAGANNATH RAO (Chatrapur): It might be because of de-scheduling of cases.

SHRI B. K. DASCHOWDHURY: We may say that there some biological miracle has happened here too.

In the case of Orissa, total number of seats was 140; proposed is going to be 147. For the seats reserved in the Assembly, in the Second Scheduled, 22 is for scheduled castes and 24 is for

[Shri B. K. Daschowdhury]

scheduled tribes respectively. The same numbers are there—seven seats have been increased in the Assembly of which, six should be made available either to the scheduled castes or scheduled tribes—I do not know, why?

So also is the case in regard to a number of other States. I do not want to go into details again. I would, therefore, feel, Mr. Chairman, that there are certain inherent defects either in the process of calculation or here and there. It is true that the census report is the basic fulcrum on which the Delimitation Commission bases its recommendation and on which this Bill which has been introduced here. I think there is something wrong in the whole structure.

I would only appeal to the hon. Minister before I give my full support to the Bill that he will consider two points—(1) how to make a better arrangement for the census for the future as suggested by my hon. friend Shri Narayan Rao and (2) to see that proper representations are there for the so-called scheduled castes and scheduled tribes—the weaker sections of the society—for whom there is a particular stipulation in the Constitution itself and it has been phrased here 'as nearly as may be possible' under Art. 331 and 333. Now the question is for 'as early as may be' whether it should be 'as proportionately as there are'. Mr. Chairman, if you go on adding the total number of seats—assembly seats—throughout the country—not all the Union Territories because they are under different procedures—and the total number of seats in the House of the People, and if you go on calculation on the basis of the total number of the population throughout the country of the scheduled castes and scheduled tribes, you will find their representations are really less.

I have made my own calculation. The total representation of the scheduled castes ought to have been more by about two to three seats. To illustrate my point I will give the example of West Bengal. The total number of Lok Sabha seats is going to be increased from forty to forty-two and the Assembly seats are going to be increased from 280 to 294. Out of the fourteen Assembly seats being increased only three seats are going to be increased in the case of scheduled castes and none in the case of scheduled tribes. The percentage of population of scheduled castes and scheduled tribes in West Bengal is 26.8 per cent. Then why should the increase be only three seats and not four? At least there should be 25 per cent increase. My point is under Article 333 of the Constitution it should not be phrased 'as nearly as may be' but it should be according to the proportionate number of scheduled castes and scheduled tribes that are existing as per the census operation. With submission, I support the Bill and request the Minister to come with some regulatory powers in his hand so that in future if there are any defects or incredible mistakes he can get them corrected.

DR. V. A. SEYID MUHAMMAD: Mr. Chairman, Sir, a large number of criticisms have been raised mainly against the provisions of the Delimitation Act as well as its actual procedures and what happened before the Delimitation Commission. A large number of suggestions were made regarding the reform of the electroal law in this country and the Representation of the People Act. While I cannot say at this stage whether they are justified or not—I am also not competent to make any such pronouncement—I may immediately tell you, Sir, this is only an Act which gives effect to the findings and the recommendations of the Delimitation Commission. In short it is a consequential Act. It is quite possible—I cannot say whether it has actually happened—that some miscalculation on the basis of the census was made.

But as far as I am concerned and for the purpose for which I am standing before the House, the position is

this. The Delimitation Act provides for the constitution of a Commission of three members. Two of them must be either who had been Supreme Court judges or High Court judges and one is the Election Commissioner. Provision is also made to have associate members —generally five each from State MPs and five members of the Legislative Assembly. Elaborate procedural and other powers are given to the Commission and ultimately the conclusions arrived at by the Commission are made final and conclusive. In these circumstances if any Member feels aggrieved by the particular conclusion arrived at and the recommendation made and the finding given by the Commission, the remedy should be sought either to amend the Delimitation Act or some other procedure or method which he deems fit. But I have to submit that in criticising the Commission and their activities and the proceedings of the Delimitotion Commission while we are on this simple Bill, they are, while I appreciate the grievances they have voiced, knocking at the wrong door This simple Bill cannot really find any solution to the grievances they have voiced against the Delimitation Commission. These will be taken note of at the appropriate stage. Members themselves can bring forward suggestions for the improvement of the Delimitation Act and the activities of the Commission.

As you know, the Commission bases its findings on the latest Census Report The Census Report is not made by the Commission itself it is made by the Census Commissioner. The Commission have to go by the figures placed before them and according to the set fomula prescribed in the Delimitation Act work out the figures in the light of the Report of the Census Commissioner. I do not think they have to do anything else or they have done anything other than this. If in certain cases, representation has been reduced not only of the Scheduled castes but of others, it cannot be the fault of the Delimitation Commission. It was pointed out by Shri Daschowdhury. There was no conceivable reduction in the Scheduled Caste and Scheduled Tribe population, yet there is slight reduction in their number of seats. The reasons for this, as my hon. and learned friend Shri Jagan Nath Rao, was suggesting, may be there may have been rescheduling. To straightway come to the conclusion that there has been something wrong in the procedure or in the findings of the Delimitation Commission simply because the seats of the Scheduled castes or the Scheduled Tribes have been reduced by in certain States, such a small number is, I submit, will not be correct.

I do not propose to reply to the various criticisms made. Most of them pertain to the general reform of the electoral law or some events that happened in Bengal, Assam and so on which have nothing to do with this Act. So that with all my good intentions and sympathies, I will be trying to do the impossible by replying to these points. With these words, I commend the Bill to the House.

SHRI B K DASCHOWDHURY: What about the total figure in the Schedule? Is it correct?

DR V. A. SEYID MUHAMMAD: I do not think there is anything to be added there by way of correction. If there is any clerical mistake it will be looked into and rectified.

MR CHAIRMAN: The question is:

"That the Bill further to amend the Representation of the People Act, 1950, be taken into consideration".

The motion was adopted.

MR. CHAIRMAN: There are no amendments. The question is:

"That Clauses 2 to 7, Clause 1, the Enacting Formula and the Title stand part of the Bill".

The motion was adopted.

Clauses 2 to 7, Clause 1, the Enacting Formula and the Title were added to the Bill.

DR. V. A. SEYID MUHAMMAD: Sir, I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

17.35 hrs.

TERRITORIAL WATERS, CONTINENTAL SHELF, EXCLUSIVE ECONOMIC ZONE AND OTHER MARITIME ZONES BILL

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): I beg to move:*

"That the Bill to provide for certain matters relating to the territorial waters, continental shelf, exclusive economic zone and other maritime zones of India, as passed by Rajya Sabha, be taken into consideration."

This Bill is a sequel to the Constitution (40th Amendment) Act, 1976 which was passed by Parliament on 27th May, 1976. It provides for the limits of India's maritime zones and defines the nature, scope and extent of India's rights, jurisdiction and control in relation to various maritime zones. It also provides for a general legal framework pertaining to which separate legislation dealing in greater detail with the regulation of exploration and exploitation of particular resources or particular groups of resources such as petroleum, natural gas, mineral and fishery resources may be adopted.

This Bill, I need hardly emphasise, is of considerable importance to our national interests. Hon. Members are aware that India has a long coastline of over 4000 miles. The Bay of Bengal on the east, the Arabian Sea on the west and the Indian Ocean in the South wash the shores of our peninsula. We have over 1280 islands and islets, about half of which constitute the Archipelagos of the Andaman and Nicobar Islands on the one hand and the Lakshadweep on the other. Our continental shelf, slope and the rise, together known as the continental margin, extend beneath large areas of the Bay of Bengal and the Arabian Sea. The seabed of the Bay of Bengal has unique characteristics and has thick piles of sediments which promise rich mineral and other resources. We have already located petroleum resources underneath some portions of our continental shelf. The concept of continental shelf is therefore of national interest to us as it will contribute to India's economic development at a faster pace.

India's off-shore areas are also rich in fishery resources. There is good scope to increase and improve our fish catch, which will give a higher satisfaction to our fishermen, supply cheaper protein food to our people, increase our exports, and provide additional employment in related industries and facilities. A 200-mile economic zone is therefore in our national interest as well as of all developing countries.

---

* Moved with the recommendation of the President.